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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 146/2023, I.A. 4978/2023, I.A. 4805/2024 & I.A. +9703/2024

ITC LIMITEDPlaintiff

> Mr. Nalin Kohli and Ms. Bansuri Through:

> > Swaraj, Senior Advocates with Mr. Mehta, Tanmay Ms. Majumdar, Mr. Afzal B. Khan, Mr. Debjyoti Sarkar, Mr. Sharad Besoya, Mr. Amit Mishra, Ms. Mitakshara Goyal, Mr. Aryan Tikoo, Mr. Anshul Malik and Ms. Manya Hasija,

Advocates.

versus

GOLDSTEP TOBACCO PRIVATE LIMITED & ORS.

....Defendants

Through:

Mr. Shrutanjaya Bhardwaj, Mr. P.C. Agarwal, Ms. Siddhi Nagwekar and Yash Tayal, Advocates for

defendants no. 1 to 4.

Mr. J. Rajesh, Md. Arsalan Ahmed Yashwardhan Agarwal, and

Advocates for defendant no. 11.

CORAM: HON'BLE MR. JUSTICE AMIT BANSAL

<u>ORDER</u> 25.04.2025

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1. Counsel for defendants no.1 to 4 submits that the application for interim injunction (I.A. 4978/2023) should be taken up earlier and decided before the application under Order XXXIX Rule 2A of the Code for Civil

CS(COMM) 146/2023





Procedure, 1908 (I.A. 4805/2024) is taken up.

- 1.1 In this regard, he places reliance on the judgment of the Supreme Court in *Quantum Securities Private Limited and Others versus New Delhi Television Limited*, (2015) 10 SCC 602.
- 1.2 This contention is opposed by counsel for the plaintiff.
- 2. This aspect shall be considered on the next date of hearing.
- 3. Counsel for the plaintiff points out that despite the directions contained in paragraph no.9 of the order passed by the Predecessor Bench on 6th May, 2024, status reports have not been received from two police stations, Fatuha Police Station, Jethuli, Patna and RGI Airport Police Station, District Cyberabad, Telangana, Hyderabad.
- 4. Accordingly, the aforesaid police stations are once again directed to place on record the status reports in respect of complaints filed on 12th April, 2024 by the plaintiff.
- 5. Counsel for the plaintiff submits that a status report should also come from the Police Station, Nadi Thana, Patna.
- 6. Let a status report be placed on record in respect of the complaints filed on 12th April, 2024 by plaintiff by the aforesaid Police Station as well.
- 7. A copy of this order be sent for compliance to the aforesaid police stations, which are as follows:
 - i. RGI Airport Police Station, District Cyberabad, Telangana, Hyderabad.
 - ii. Police Station, Nadi Thana, Patna.
 - iii. Fatuha Police Station, Jethuli.
- 8. Copy of this order also be sent to the SP (Rural), Patna and concerned DCP, i.e. DCP, Shamasabad, Patna for compliance.





9. List on 17th September, 2025.

AMIT BANSAL, J

APRIL 25, 2025 kd